

1	2	3
55.	Construction of Government Tourist assets <i>in lieu</i> of damaged/destroyed assets	100.00
56.	12 Development Authorities, 3 Tourism Circuits, Setting up of 50 Tourist villages proposed under PMRP 2004 and Conservation of Wular Lake	141.00
TOTAL		2241.00
<b>(M) Ministry of Urban Development</b>		
57.	AMRUT	744.00
58.	Smart Cities Mission	500.00
59.	Swachh Bharat Mission	193.00
60.	Balance Central Share liability of ongoing JnNURM projects for the State of Jammu and Kashmir	163.00
TOTAL		1600.00
<b>(N) Ministry of Water Resources</b>		
61.	Plan for comprehensive Flood Management of River Jhelum and its tributaries	1178.00
62.	Plan for comprehensive Flood Management of River Jhelum and its tributaries	280.00
TOTAL		1458.00
<b>(O) Ministry of Sports and Youth Affairs</b>		
63.	Support for Sports infrastructure, facilities of coaches/trainers/furniture/competitions/incentives/prize money	200.00
TOTAL		200.00
GRAND TOTAL		80068.00

#### **Action plan to curb naxal problem**

3749. SHRI RANVIJAY SINGH JUDEV: Will the Minister of HOME AFFAIRS be pleased to state whether Naxal problem has become a major problem in the country and what is Government's plan of action to curb this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): Since 2013, there has been decline in LWE violence by 7% (1136 to 1048) and 30% (397 to 278) in resultant deaths. This is

accompanied by 122% increase (100 to 222) in elimination of LWE Cadres and 32% increase (1397 to 1840) in arrests.

A National Policy and Action Plan to address LWE problem has been formulated by the Ministry of Home Affairs which consists of an integrated multi-pronged strategy comprising Security related measures, Development related measures, ensuring Rights and Entitlement related measures.

#### **Persons charged under UAPA**

3750. SHRI C. P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons have been charged with provisions under Unlawful Activities Prevention Act (UAPA) and cases pending against them during last three years;

(b) whether Central Government has made any review of such cases charged by it and also by State Governments to ensure that UAPA is not foisted on persons against real objective of UAPA; and

(c) whether there have been complaints that provisions of this Act have been applied with motives other than justice towards citizens and security of the nation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per available data with National Crime Records Bureau (NCRB), a total of 1361 persons were charge sheeted under Unlawful Activities (Prevention) Act, 1967 (UAPA) during the year 2014 and 2015. The data for the year 2016 is under compilation.

(b) and (c) There are statutory provisions available to all persons who are accused of any offence, including UAPA, to seek legal remedies. Further, every action of the investigating agency is subject to judicial scrutiny.

#### **Pending cases of compensation to victims of violence**

†3751. SHRI MAHESH PODDAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the amount of compensation for victims of various terrorist, communal and militant-caused violence and bomb explosions has been increased, if so, the details thereof;

(b) whether it is also a fact that a large number of cases related to payment of compensation to victims of such incidents are pending, if so, the details thereof, State-wise; and

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† Original notice of the question was received in Hindi.